Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV -01/2019/228 / RTI Dated 2nd September, 2019

From: Sri Dhrupad Kashyap Das Registrar (Judicial)& PIO Gauhati High Court. Guwahati - 781001

To: Chitraskhi Jain

D-359, Lower Ground Floor

Defence colony, New delhi-110024

Sub: Information under RTI Act.

Ref: Your RTI application dated: 09.08.2019, Regd. Vide ID No.159/2019 dated

26.08.2019

Sir,

With reference to the above, the information pertaining to your query is provided herein below:

Reply to query 1: copy of letter No. HC.XV.37/2014/272/RV., Dtd 27/11/2014 and letter No.XV.37/2014/35/RV., dated 27/03/2017, regarding guidelines for making complaints against members of Sub-ordinate Judiciary under the jurisdiction of Gauhati High Court , are enclosed.

Reply to query 2 & 3: The information sought for is protected from disclosure under Section 8 (g) of RTI Act, 2005, hence same could not be provided.

Yours faithfully,

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

J. Nath 19

THE GAUHATI HIGH COURT



(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.XXXV - 14/2018/ 229 /RTI Dated Guwahati, the 2nd September, 2019

From

Sri Dhrupad Kashyap Daş Registrar (Judicial) & PIO Gauhati High Court. Guwahati - 781001

To

The State Public Information Officer cum Joint L.R. Joint L.R. & Joint Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati

Sub:

Request for information under Right to Information Act, 2005- forwarding.

Ref:

RTI application by Ms. Chitrakshi Jain, Regd. Vide ID.No. 153/2019 dated 16/08/2019

(copy enclosed).

Sir,

With reference to the above, I am forwarding herewith a RTI application dated 08/08/2019 of Ms. Chitrakshi Jain, New Delhi, for providing information sought for by the applicant, subject matter of which seems to be under your jurisdiction.

The information, if any, may directly be communicated to the applicant.

In case the information sought for by the applicant does not fall under your jurisdiction, it may, please, further be transferred/forwarded to the Public Authority under Section 6(3)(i) of the Right to Information Act, 2005, to whom the subject matter is more closely connected, with an intimation to the applicant.

Certified that the necessary application fee is received by this PIO.

Yours faithfully,

Encl: As stated above.

Registrar (Judl) & PIO Gauhati High Court, Guwahati

Memo No. No. HC.XXXV -14/2018/ $\frac{230}{}$ / RTI, dated the 2nd September, 2019

Chitraskhi Jain, D-359, Lower Ground Floor, Defence colony, New delhi-110024 you are requested to approach the above PIO for getting the information.

> Registrar (Judl) & PIO Gauhati High Court, Guwahati

N. Nath.



Form of supply of information to the applicant [Rule 4 (iv)]

> No. HC.XXXV -02/2019/231/ RTI Dated 3rd September, 2019

From: Sri Dhrupad Kashyap Das

Registrar (Judicial)& PIO Gauhati High Court. Guwahati - 781001

: Kabita Bara

Jalukbari, ward no.-1

Ghy -781013

Information under RTI Act. Sub:

Your RTI application dated: 22.08.2019, Regd. Vide ID No.155/2019 dated Ref:

22.08.2019

Sir,

With reference to the above, the information pertaining to your query is provided herein below:

Total marks obtained by Mrs. Kabita Bara (Roll no-1154) in F.T. interview held on 17/07/2019 is (Interview-I + Interview-II) **31(THIRTY ONE**).

Recivied
Recivied
Kabista Bona
Kabista Bona
Advocate Grundhotsi
Ad

Yours faithfully,

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

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FORM-D Rejection Order [Rule 4 (iii)]

No. HC.XXXV-01/2019/233/ RTI Dated 4th September, 2019

From:

Sri Dhrupad Kashyap Das Registrar (Judicial) & PIO

Gauhati High Court. Guwahati – 781 001

To:

Dr. Karan Manoj Chakranarayan 101, Libra Fortune Estates, Sholapur Road Hadapsar, Pune-411028

Sub:

Reply under RTI Act, 2005.

Ref:

Your RTI application dated 07/08/2019 Registered ID No. 161/2019

dated 28/08/2019

Sir,

With reference to the above, this is to inform you that as per Rule 9 (ii) & (iii) of the Gauhati High Court (RTI) Rules, 2008, the application fee is to be paid by cash / demand draft / pay order, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati and application fee by way of 'court fee' is not a valid mode of payment.

Hence, your application is rejected for not complying with Rule 9 (ii) &(iii) of the Gauhati High Court (Right to Information) Rules, 2008.

You may re-submit your application rectifying the deficiency.

An appeal against the above order, if preferred, may be made before the Registrar General / Appellate Authority, Gauhati High Court, Guwahati- 781001, under Section 19 of the Right to Information Act, 2005 and as per provision of Rule 7 of the Gauhati High Court (RTI) Rules, 2008, within thirty days from the receipt of this reply.

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Yours faithfully,

Registrar (Judicial) & PIO Gauhati High Court.

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Form of supply of information to the applicant

[Rule 4 (iv)]

No. HC.XXXV -01/2019/ λ66 / RTI Dated 3rd September, 2019

From: Sri Dhrupad Kashyap Das

Registrar (Judicial)& PIO Gauhati High Court. Guwahati - 781001

To : Santosh Kumar Mishra

Paltan Bazar, Ghy

Sub:

Your RTI application dated: 30.09.2019, Regd. Vide ID No.195/2019 dated

30.09.2019

Sir,

With reference to the above, the information pertaining to your query is provided

herein below:

True copy of standing Order No. 110 dtd 13/12/2013 and Order No. 36 dtd

31/08/2019 is enclosed herewith.

Enclo- as stated above.

Yours faithfully,

Registrar (Judicial) & PIO Gauhati High Court, Guwahati

Received total three began





Form of supply of information to the applicant

[Rule 4 (iv)]

No. HC.XXXV -01/2019/268 / RTI

Dated 4th September, 2019

From: Sri Dhrupad Kashyap Das

Registrar (Judicial)& PIO Gauhati High Court. Guwahati - 781001

To: Dr. Karan Manoj Chakranarayan

101, Libra Fortune Estate, Sholapur

Road Hadapsar, Pune-411028

Sub: Your RTI application dated: 17.09.2019, Regd. Vide ID No.190/2019 dated

25.09.2019

Sir,

With reference to the above, the information pertaining to your query is provided

A copy of prescribed syllabus for the post of District Judge (Assam Judicial Service Grade-I) conducted by the Gauhati High Court (both preliminary and mains examination) is attached herewith.

Enclo- as stated above.

Yours faithfully,

Registrar (Judicial) & PIO Gauhati High Court, Guwahati

the compliance is done accordingly

Place: Pune.

Date: 17/09/2019

Encl: As above

No(1) Corres (R71) * Signature of Applicant

-(1)

FORM 'E'

Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV -01/2019/ 2 3 4/ RTI Dated 5th September, 2019

From: Sri Dhrupad Kashyap Das Registrar (Judicial)& PIO Gauhati High Court. Guwahati - 781001

To: Chitraskhi Jain

D-359, Lower Ground Floor

Defence colony, New delhi-110024

Sub: Information under RTI Act.

Ref: Your RTI application dated: 09.08.2019, Regd. Vide ID No.152/2019 dated

16.08.2019

Sir,

With reference to the above, the information pertaining to your query is provided herein below:

Reply to query 1: The Budget and Finances of the Gauhati High Court and the Sub-Ordinate courts are governed and dealt with as per Assam Govt DFP Rules (copy enclosed). However, as regards re-appropriation of fund, the Government has conferred full power to Hon'ble Chief Justice for re-appropriation of fund within the budget grant (copy enclosed).

Reply to query 2: Financial Power/ delegation of Financial powers/ allocation of business etc. in the Gauhati High Court and the Sub-Ordinate courts are being exercised as per Assam Govt DFP Rules.

Reply to query 3: The tendering process are governed by the Govt. General Financial Rules. The Govt. General Financial Rules is a priced publication.

Yours faithfully/

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

> N. Nah 5-9.19



Form of supply of information to the applicant

[Rule 4 (iv)]

No. HC.XXXV -01/2019/2 3 5 / RTI Dated 7th September, 2019

From: Sri Dhrupad Kashyap Das

Registrar (Judicial)& PIO Gauhati High Court. Guwahati - 781001

: Labu Sinha & eight(8) others

Computer Typists,

O/o Chief Judicial Magistrate (Sonitpur), Assam

Sub:

Information under RTI Act.

Ref:

Your RTI application dated: 13.08.2019, Regd. Vide ID No.157/2019 dated

26.08.2019

Sir,

With reference to the above, the information pertaining to your query is provided herein below:

Reply to query 1: As the subject matter seems to be related to O/o Chief Judicial Magistrate (Sonitpur), this query is being forwarded to Additional District and Sessions Judge & PIO, Sonitpur, Tezpur. You are requested to approach the PIO, District Judiciary, Sonitpur, Tezpur.

Reply to query 2: Hierarchy of LDA/Copyist, typist may be deduced from Rule 6 (4) (a) & (b) of Assam Chief Judicial Magistrate Establishment (Ministerial) service rules, 1987 and corresponding rules for District & Session Judge Establishment regarding similarity of nature of post. RTI act does not envisage rendering of opinions. Chief Judicial Magistrate Establishment (Ministerial) service rules, 1987 and District & Session Judge Establishment rules are relevant rules.

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

N NA 7.9.19

Memo No. No. HC.XXXV -1/2019/236/ RTI, dated the 7th September, 2019 Copy to: Additional District and Sessions Judge cum PIO, Sonitpur.

Ouery no-1 of enclosed RTI application is being forwarded to you U/s 6(3)(i) of the Right to Information Act, 2005, as subject matter of query seems to be fall under your jurisdiction. Your reply, if any, may be directly sent to the applicant Mr. Labu Sinha & eight others.

> Registrar (Judl) & PIO Gauhati High Court, Guwahati



Form of supply of information to the applicant

[Rule 4 (iv)]

No. HC.XXXV -01/2019/237/ RTI Dated 10th September, 2019

From: Sri Dhrupad Kashyap Das

Registrar (Judicial)& PIO Gauhati High Court. Guwahati - 781001

To: Simanta Das

P.O. & Dist-Barpeta Dahati, Pin-781301

Sub:

Your RTI application dated: 05.09.2019, Regd. Vide ID No.170/2019 dated

05.09.2019

Sir,

With reference to the above, the information pertaining to your query is provided herein below:

Reply to query:

There is no rule available with the Registry of Gauhati High Court which clarifies whether a Driver of a Sub-ordinate court could be appointed as Process Server in the same establishment. However, Rule 18 (Interpretation clause) of District & Session Judge Establishment (Ministerial) service rules,1987 and Assam Chief Judicial Magistrate Establishment (Ministerial) service rules,1987 provides as under:

"If any question arises relating to the Interpretation of these rules, it shall be referred to the Government in the Judicial Department whose decision thereon shall be final" (The said rule is enclosed)

Please be noted that under the RTI Act, information as it exists only is to be provided.

Yours faithfully,

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

<u>Jaunati High Court, Guw</u>

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Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV –02/2018/238/ RTI Dated 11th September, 2019

From: Sri Dhrupad Kashyap Das

Registrar (Judicial)& PIO Gauhati High Court.

To: Gitali Rabha

House no-6, Professor Colony Birubari, New Gahori Kata chowk Guwahati, Assam -781016

Sub: Information under RTI Act.

Ref: Your RTI application dated 29/08/2019

(Regd. ID No. 163/2019 dated 29/08/2019)

Sir,

With reference to the above, the information pertaining to your query is provided herein below :

Reply to query: Photocopies of Answer Script in respect of Limited Department Competitive Examination, 2019, is ready to be provided as per your request. You are to pay cost of Rs. 885/- (Rupees eight hundred eighty Five) only (i.e. @ Rs. 5/- per sheet x 177 sheets), by Pay Order / DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the same from the RTI Cell, Gauhati High Court.

Yours faithfully,

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

N. Not. 19



FORM-D Rejection Order [Rule 4 (iii)]



No. HC.XXXV-01/2019/**23**¶/ RTI Dated 12th September, 2019

From:

Sri Dhrupad Kashyap Das Registrar (Judicial) & PIO Gauhati High Court.

Guwahati – 781 001

To:

K. Ranga Rao

House No-4-2-523/2

Water Front Enclave, Vaisalinagar, 3rd Lane

Madeenaguda, Hyderbad – 500049

Telengana

Sub:

Reply under RTI Act, 2005.

Ref:

Your RTI application dated 23/08/2019 Registered ID No. 169/2019

dated 04/09/2019

Sir,

With reference to the above, this is to inform you that the requisite fee of Rs 10/-paid through IPO, ought to have been paid in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, instead of 'Registrar, RTI PIO, Gauhati High Court'.

Hence, your application is rejected for not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. The IPO so enclosed with your application, is returned herewith. You may re-submit the RTI application after rectifying the deficiency.

An appeal against the above order, if preferred, may be made before the Registrar General / Appellate Authority, Gauhati High Court, Guwahati- 781001, under Section 19 of the Right to Information Act, 2005 and as per provision of Rule 7 of the Gauhati High Court (RTI) Rules, 2008, within thirty days from the receipt of this reply.

Enclosed:- IPO 85G968010

Yours faithfully,

Registrar (Judicial) & PIO Gauhati High Court.

N. Not. 19

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FORM 'E'

Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV-4/2019/ 241 / RTI
Dated 18th September, 2019

From Sri Dhrupad Kashyap Das

Registrar (Judicial) & PIO Gauhati High Court

Guwahati-781001

To Ashok Kumar Bhosale

C-39/22, Rishi Nagar extension

Near Jain mandir, Ujjain, PIN-456010

Sub: Furnishing of Information under RTI Act, 2005

Ref: Your RTI Application dated 11/04/2019, Regd. Vide ID No. 168/2019 dated 02/09/2019 and Forwarding letter No.15011/96/2016-Jus(AU) dtd 02.08.2019 by the Section Officer & CAPIO, Ministry of Law & Justice (Department of Justice), Government of India.

Sir,

With reference to your RTI applications, the information pertaining to query is provided herein below:

Reply to query:

Yes , no Judgment for the calendar year 2009 has been uploaded on the Gauhati High Court website. The judgments of the Gauhati High Court from 2010 onwards were made available in the High Court website.

Yours faithfully

Registrar (Judi) & PIO Gauhati High Court, Guwahati



Form of supply of information to the applicant [Rule 4 (iv)]



No. HC.XXXV -01/2019/242/ RTI Dated 19th September, 2019

From: Sri Dhrupad Kashyap Das

Registrar (Judicial)& PIO Gauhati High Court. Guwahati - 781001

To : Charu Nath Choudhury

Ananya villa, House no.1

White field town

Bangalore East-560067,

Karnataka

Sub: Your RTI application dated: 23.08.2019, Regd. Vide ID No.162/2019 dated

29.08.2019

Sir,

With reference to the above, the information pertaining to your query is provided herein below:

Reply to query: No-1

The information requested is incomprehensible and vague in nature, so the PIO has the difficulty in identifying the information to be disclosed and hence could not be provided.

Reply to query: No-(2), (3) &(4)

Rendering interpretation and /or opinion on the order passed by Hon'ble Court don't fall under the purview of RTI Act, 2005.

Please be noted that under the RTI Act, information as it exists only is to be provided.

Further, regarding your RTI Application dtd 13/05/2019, this is to inform you that this PIO has not received any such application. The last RTI Application received from you was dtd 04/01/2019(Id no-05/2019), which was replied vide letter no HC XXXV-01/2019/26/RTI dtd 05/02/2019.

An appeal against the above reply, if preferred, may be made before the Registrar General / Appellate Authority, Gauhati High Court, Guwahati- 781001, under Section 19 of the Right to Information Act, 2005 and as per provision of Rule 7 of the Gauhati High Court (RTI) Rules, 2008, within thirty days from the receipt of this reply.

Yours faithfully

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

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Form of supply of information to the applicant

[Rule 4 (iv)]

No. HC.XXXV -01/2019/243/ RTI Dated 20th September, 2019

From: Sri Dhrupad Kashyap Das Registrar (Judicial)& PIO

Gauhati High Court.

Guwahati - 781001

To : Tilok Konwar

A.O.(J), Filling section

Gauhati High Court, Old block.

Sub:

Your RTI application dated: 12.09.2019, Regd. Vide ID No.171/2019 dated

12.09.2019

Sir,

With reference to the above, the information pertaining to your query is provided herein below:

Reply to query:

The communication letter received by the Gauhati High Court Registry from the Govt of Assam on the prayer made by the Admn. Officers (Judl.) of this High Court vide their representation dated 07/02/2018, is attached herewith.

Enclosed: as stated above

Yours faithfully,

Registrar (Júdicial) & PIO Gauhati High Court, Guwahati.



Form of supply of information to the applicant

[Rule 4 (iv)]

No. HC.XXXV -01/2019/ **9** しん RTI Dated 20th September, 2019

From: Sri Dhrupad Kashyap Das

Registrar (Judicial)& PIO

Gauhati High Court. Guwahati - 781001

To : Melina Begum

1 no Bongal Gaon Near L.P. School

P.O.-Banipur, P.S. + Dist- Dibrugarh

Sub:

Your RTI application dated: 04.09.2019, Regd. Vide ID No.172/2019 dated

12.09.2019

Sir,

With reference to the above, the information pertaining to your query is provided herein below:

Reply to query: No-1

No Second Appeal or Revision has been filed against the Judgement/ Decree dated 30/07/2018 passed by Civil Judge, Dibrugarh in Title Appeal No-15/2015, has been instituted in Gauhati High Court. However a Second Appeal has been filed against the Judgement/ Decree dated 30/07/2018 passed by Civil Judge, Dibrugarh, in Title Appeal no 15/2005.

Reply to query: No-2

As the data given by you in your query do not match with the case records available with us, present status of the case could not be furnished.

Yours faithfully,

Registrar (Judicial) & PIO Gauhati High Court, Guwahati

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Form of supply of information to the applicant [Rule 4 (iv)]

> No. HC.XXXV -02/2019/ 245 / RTI Dated 24th September, 2019

From:

Sri Dhrupad Kashyap Das Registrar (Judicial) & PIO Gauhati High Court. Guwahati - 781001

To: Kalpana Talukdar

House No. 12, B T College Lane, Lachit Nagar, Guwahati- 781007

Sub:

Information under RTI Act, 2005.

Ref:

Your RTI application dated 26/08/2019 Regd. Vide ID No.156/2019 dated 26.08.2019.

Madam,

With reference to the above, the information pertaining to your query is provided herein below:

Reply to query No-1: Regarding Name /Registration Code/ Roll number of candidates who applied for the interview for appointment as Member, Foreigners Tribunal of Assam – the information is published vide notification No. HC-XXXVII-22/2019/502/R.Cell dated 05/07/2019 and notification No. HC-XXXVII-22/2019/503/R.Cell dated 08/07/2019 and uploaded in the official website of Gauhati High Court, www.ghconline.gov.in, in two separate lists - (a) List of candidates who are provisionally allowed to appear in the interview http://ghconline.gov.in/Recruitment/Notification-08-07-2019-AL.pdf) and (b) List of candidates appearing in the interview who Rejected from are http://ghconline.gov.in/Recruitment/Notification-05-07-2019-RL.pdf) .You may also follow this link - http://ghconline.gov.in/Recruitment/Notification-05-07-2019-AL.pdf to view both the lists.

Reply to query No-2: List of candidates along with their Roll no/ Name and Registration Code who appeared for the interview for appointment as Member of Foreigners Tribunal of Assam is ready to be provided to you . You are to pay cost of Rs. 155/- (Rupees one hundred and fifty five) only (i.e. @ Rs. 5/- per sheet for 31 sheets), by Pay Order / DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the documents from the RTI Cell, Gauhati High Court.

Reply to query No-3: Regarding name/roll no and registration number and marks Contd....to page#2

obtained by the candidates who appeared in the interview: a list showing Roll number and marks obtained by candidates who secured the qualifying marks, i.e 60 and above in the interview, is published vide notification No. HC-XXXVII-22/2019/514/R.Cell dated 19/08/2019 and uploaded in Gauhati the High Court website www.ghconline.gov.in (link http://ghconline.gov.in/Recruitment/Notification-19-08-2019-Mark.pdf. The the name, of candidates whose Roll number appeared in this list can be ascertained from the List of candidates who are provisionally allowed to appear in the interview as referred in reply to query No.1 above (link- http://ghconline.gov.in/Recruitment/Notification-08-07-2019-AL.pdf)

Further, list of candidates who did not qualify in the interview, i.e. candidates who secured less than 60 marks in the interview are not published. As disclosure of the list of such will cause unwarranted invasion on the privacy of the individuals unsuccessful candidates concerned as it related to the failure of these individuals, the disclosure whereof would adversely affect the morale and self esteem of the unsuccessful candidates and accordingly said list could not be furnished.

Regarding list of selected candidates, Roll nos of the selected candidates is published vide notification No. HC.XXXVII-22 / 2019 /514/ R,Cell Dated 19-08-2019 and the same is available online at the Gauhati High Court website, www.ghconline.gov.in http://ghconline.gov.in/Recruitment/Notification-19-08-2019.pdf) . The name of the candidates whose Roll number appeared in this selection list can be ascertained from the List of candidates who are provisionally allowed to appear in the interview as referred in reply to query No.1 above (link- http://ghconline.gov.in/Recruitment/Notification-08-07-2019-AL.pdf) and marks obtained by these selected candidates can be ascertained from the list of candidates secured 60 and above published along with the notification No. HC.XXXVII-22 / 2019 /514/ R,Cell Dated 19-08-2019 referred above (http://ghconline.gov.in/Recruitment/Notification-19-08-2019-Mark.pdf).

In case you require the hard copies of notifications and lists which are available online in public domain at www.ghconline.gov.in and mentioned in the reply to query no.1 and 3 above, said documents may be obtained by paying the cost of documents (@ Rs. 5/ page, total 61 pages).

> Registrar (Judicial) & PIO Gauhati High Court, Guwahati.



Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV-4/2019/246 / RTI Dated 24th September, 2019

Sri Dhrupad Kashyap Das Registrar (Judicial) & PIO Gauhati High Court Guwahati-781001

To

Nagendra Kasana

J-144, Sector -41, Noida Dist- Gautam Budh Nagar Uttar Pradesh - 201301

Furnishing of Information under RTI Act, 2005 Sub:

Your RTI Application dated 15/06/2019, Regd. Vide ID No. 177/2019 dated 13/09/2019 and Ref: Forwarding letter No.15011/96/2016-Jus(AU) dtd 29.09.2019 by the Section Officer & CAPIO, Ministry of Law & Justice (Department of Justice), Government of India.

Sir,

With reference to your RTI applications, the information pertaining to query is provided herein below:

Total number of vacancies for the post of Higher Judicial Services / Grade I Officer, under the Jurisdiction of the Gauhati High Court as follows:

Vacancy position as on 31/08/2019

State	Vacancy		
Assam	11		
Nagaland	02		
Mizoram	Nil		
Arunachal Pradesh	Nil		

(Grade I Officer includes District & Session Judge, Addl. District & Session Judge, Presiding Officer and Principal Judge of Other Legal Statutes)

Yours faithfully,

Registrár(Judl) & PIO

Gauhati High Court, Guwahati



Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV-4/2019/ <u>247</u> / RTI Dated 24th September, 2019

From Sri Dhrupad Kashyap Das Registrar (Judicial) & PIO Gauhati High Court Guwahati-781001

To Mr. Heman Parikh
18, Sanidhya 2, 100 FT Ring Road,
Satellite, Pin -380015
Gujrat

Sub: Furnishing of Information under RTI Act, 2005

Ref: Your RTI Application dated 11/06/2019, Regd. Vide ID No. 174/2019 dated 12/09/2019 and Forwarding letter No.15011/96/2016-Jus(AU) dtd 27.09.2019 by the Section Officer & CAPIO, Ministry of Law & Justice (Department of Justice), Government of India.

Sir,

With reference to your RTI applications, the information pertaining to query is provided herein below:

Number of cases pending under Negotiable Instrument Act, 1881 in the Sub-ordinate courts under the jurisdiction of Gauhati High Court is - **18305 nos**

Number of cases pending under Negotiable Instrument Act, 1881 in the Sub-ordinate courts of Gauhati High Court pending for more than 15 years is not readily available with this PIO, however cases pending for more than 5years is - **714 nos.**

Yours faithfully,

Registrar(Judl) & PIO Gauhati High Court, Guwahati



Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV -02/2019/2 50/ RTI Dated 24th September, 2019

From: Sri Dhrupad Kashyap Das

Registrar (Judicial)& PIO Gauhati High Court.

To

Syed Burhanur Rahman House No-54, First Floor F.C.Road, Uzanbazar Ghy-01, Kamrup(M)

Sub:

Information under RTI Act.

Ref:

Your RTI application dated 13/09/2019

(Regd. ID No. 181/2019 dated 13/09/2019)

Sir,

With reference to the above, the information pertaining to your query is provided herein below :

Reply to query: Photocopies of Answer Script in respect of Limited Department Competitive Examination, 2019, is ready to be provided as per your request. You are to pay cost of Rs. 745/- (Rupees Seven hundred forty five) only (i.e. @ Rs. 5/- per sheet x 149 sheets), by Pay Order / DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the same from the RTI Cell, Gauhati High Court.

Yours faithfully,
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

THE GAUHATI HIGH COURT

[THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH]

No. HC.XXXV-04/2019/25 (/ RTI Dated 24th September, 2019

From:

Sri Dhrupad Kashyap Das Registrar (Judicial) &PIO Gauhati High Court. Guwahati — 781 001

To:

Sandipan Ghosh

Section Officer & CAPIO

Ministry of Law & Justice, Department of Justice

Jaisalmer House, 26, Man Singh Road

New delhi-110011

Sub:

RTI.

Ref:

Your Forwarding letter No.15011/96/2016-Jus(AU) dtd 29.08.2019

(This Registry Regd. ID-173/2019 dtd 12/09/2019)

Sir,

With reference to the above, this is to inform you that copy of RTI application and / or details of information sought under RTI Act,2005 by Mr. Girish Chandra Patel of New Airport colony, Mumbai, is found to be not enclosed with the forwarding letter under reference.

This is for your kind information.

Yours faithfully,

Registrar (Judicial) & PIO Gauhati High Court.

Memo No. HC-XXXV.04/2019/252/ RTI dated 24th September, 2019

Copy to the Mr. Girish Chandra Patel, E 8/1, New Airport colony, Vile Parle East, Mumbai,

Maharashtra-400099

Registrar (Judicial) & PIO Gauhati High Court.

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Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV-4/2019/254 / RTI Dated 26th September, 2019

From Sri Dhrupad Kashyap Das Registrar (Judicial) & PIO

Gauhati Hìgh Court Guwahati-781001

To Mr. Ankit

552, 11th cross, 2nd main road, Mico layout, BTM 2nd stage Bangalore, Karnataka – 560076

Sub: Furnishing of Information under RTI Act, 2005

Ref: Your RTI Application dated 12/06/2019, Regd. Vide ID No. 178/2019 dated 13/09/2019 and Forwarding letter No.15011/96/2016-Jus(AU) dtd 24.08.2019 by the Section Officer & CAPIO, Ministry of Law & Justice (Department of Justice), Government of India.

Sir,

With reference to your RTI applications, the information pertaining to query is provided herein below:

Reply to query No.1

As per provision Article 227 of the Constitution of India, "Every High court shall have superintendence over all courts and tribunals throughout the territories in relation to which it exercise jurisdiction. (Except a court formed under a law related to armed forces)",

Further Gauhati High Court with the concurrence of Judicial Department, Govt. of Assam, supervise and regulate the service condition and functioning of all the Sub-ordinate Judiciary under its jurisdiction, i.e. in the state of Assam, Nagaland, Mizoram and Arunachal Pradesh.

Reply to query No.2

Gauhati High Court regularly monitor and issue necessary direction for disposal of cases pending in Sub-ordinate courts under its jurisdiction, for example, Gauhati High Court issued direction in this regard vide Notification no.24 dtd 24/04/2013 (copy enclosed herewith)

Enclosed – as stated above

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Yours faithfully,

Registra (Judi) & PIO Gauhati High Court, Guwahati

2)

Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV-4/2019/ <u>248</u> / RTI Dated 25th September, 2019

From Sri Dhrupad Kashyap Das Registrar (Judicial) & PIO Gauhati High Court Guwahati-781001

To Thirumalai Dasan K.
Flat D-15-14, KG Signature City,
200 ft Maduravoyal By Pass, Mogappair
Chennai, Tamilnadu -600095

Sub: Furnishing of Information under RTI Act, 2005

Ref: Your RTI Application dated 15/04/2019, Regd. Vide ID No. 166/2019 dated 02/09/2019 and Forwarding letter No.15011/96/2016-Jus(AU) dtd 02.08.2019 by the Section Officer & CAPIO, Ministry of Law & Justice (Department of Justice), Government of India.

Sir,

With reference to your RTI applications, the information pertaining to query is provided herein below: Reply to query No.A

In the Gauhati High Court issuing and delivering copy of the order/ judgment to the petitioner / respondent of cases has been stopped vide Notification 37 dtd 20/06/2017, unless specifically directed by the court. As and when it is directed by the court to communicate the important order to the parties, the Registry without delay communicate the same. (copy of the notification enclosed)

Reply to query No.B

Regarding certified copies of judgment, from the year 2010 onwards the order/ judgment of the Gauhati High Court are uploaded online in the official website. Certified copy of those order/ judgment available online are issued within same or next working day from the date of application.

Regarding certified copy from case records, after receiving application from the parties, the requisitions are sent to the concerned section where the relevant file is available. As soon as the file made available for copying, certified copies are issued to the parties on first come first serve basis. As per Gauhati High Court rules " *In ordinary circumstances a copy shall be furnished not later than 1 p.m. on the fifth day after the necessary court fee stamps and folios have been put in "*.

Reply to query No.C

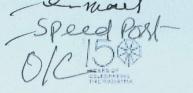
In case of abnormal delay in issuing the certified copy by the Registry due to any reason Petitioner / respondent or their advocate is free to approach the designated Senior Officials to redress their grievance.

Yours faithfully,

Registrắr(Judl) & PIO Gauhati High Court, Guwahati

4. Nota.19





Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV -02/2019/249/ RTI Dated 25th September, 2019

From:

Sri Dhrupad Kashyap Das Registrar (Judicial) & PIO Gauhati High Court. Guwahati - 781001

To

Sri Dulal Bora

Kainadhara, House No-118, Kainadhara Tineali Lachit Nagar, Guwahati 781007 Khanapara, Guevahati 781022

Sub:

Information under RTI Act, 2005.

Ref:

Your RTI application dated 26/08/2019 and letter dated 03/09/2019, Regd. Vide ID

No.164/2019 dated 31.08.2019.

Sir,

With reference to the above, the information pertaining to your guery is provided herein below:

Reply to query No-1: Advertisement for appointment as Member, Foreigners Tribunal of Assam, was published vide the Gauhati High Court notification No. HC-XXXVII-22/2019/442/R.Cell dated 10/06/2019 and the said advertisement is available in public domain at the official website of Gauhati High Court, www.ghconline.gov.in (you may follow this linkhttp://ghconline.gov.in/Recruitment/Notification-10-06-2019.pdf to view/download it).

Reply to query No-2: Regarding Name /Registration Code/ Roll number of candidates who applied for the interview for appointment as Member, Foreigners Tribunal of Assam, – the information is published vide notification No. HC-XXXVII-22/2019/502/R.Cell dated 05/07/2019 and notification No. HC-XXXVII-22/2019/503/R.Cell dated 08/07/2019 and uploaded in the official website of Gauhati High Court, www.ghconline.gov.in, in two separate lists - (a) List of candidates who are provisionally allowed to appear in the interview http://ghconline.gov.in/Recruitment/Notification-08-07-2019-AL.pdf) and (b) List of candidates the Rejected from appearing in interview http://ghconline.gov.in/Recruitment/Notification-05-07-2019-RL.pdf) .You may also follow this link - http://ghconline.gov.in/Recruitment/Notification-05-07-2019-AL.pdf to view both the lists.

Reply to query No-3: List of candidates along with their Roll no/ Name and Registration Code, who appeared for the interview for appointment as Member of Foreigners Tribunal of Assam is ready to be provided to you . You are to pay cost of Rs. 155/- (Rupees one Contd....to page#2

hundred and fifty five) only (i.e. @ Rs. 5/- per sheet for 31 sheets), by Pay Order / DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the documents from the RTI Cell, Gauhati High Court.

Reply to query No-4: Regarding name/roll nos/ registration number and marks obtained by candidates who appeared in the interview, - a list showing Roll number and marks obtained by candidates who secured the qualifying marks, i.e 60 and above in the interview, is published vide notification No. HC-XXXVII-22/2019/514/R.Cell dated 19/08/2019 and uploaded in Gauhati High www.ghconline.gov.in (link Court website the http://ghconline.gov.in/Recruitment/Notification-19-08-2019-Mark.pdf. The name of candidates whose Roll number appeared in this qualifying list can be ascertained from the List of candidates who are provisionally allowed to appear in the interview as referred in reply to query No.2 above (link- http://ghconline.gov.in/Recruitment/Notification-08-07-2019-AL.pdf)

Regarding candidates who did not qualify in the interview, i.e. candidates who secured less than 60 marks in the interview, their roll nos/registration nos and marks obtained by them are not published . As disclosure of the list of such unsuccessful candidates unwarranted invasion on the privacy of the individuals concerned as it related to the failure of these individuals, the disclosure whereof would adversely affect the morale and self esteem of the unsuccessful candidates and accordingly said list could not be furnished.

Reply to guery No-5: Regarding copy of selection list,- Roll nos of the selected candidates is published vide notification No. HC.XXXVII-22 / 2019 /514/ R,Cell Dated 19-08-2019 and the same is available online at the Gauhati High Court website, www.ghconline.gov.in (link-http://ghconline.gov.in/Recruitment/Notification-19-08-2019.pdf) . The name of the candidates whose Roll number appeared in this selection list can be ascertained from the List of candidates who are provisionally allowed to appear in the interview as referred in reply to query No.2 above (link- http://ghconline.gov.in/Recruitment/Notification-08-07-2019-AL.pdf) and marks obtained by these selected candidates can be ascertained from the list of candidates who secured 60 and above marks, published along with the notification No. HC.XXXVII-22 / 2019 /514/ R,Cell Dated 19-08-2019 referred in reply to query (http://ghconline.gov.in/Recruitment/Notification-19-08-2019-Mark.pdf).

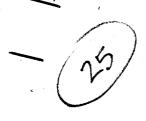
In case you require the hard copies of notifications and lists which are available online in public domain at www.ghconline.gov.in and mentioned in the reply to query no.1,2,4 and 5 above, said documents may be obtained by paying the cost of documents (@ Rs. 5/ ad drept page, total 66 pages).

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Registrar (Judicial) & PIO Gauhati High Court, Guwahati.





Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV-4/2019/ <u>253</u> / RTI Dated 27th September, 2019

From Sri Dhrupad Kashyap Das Registrar (Judicial) & PIO Gauhati High Court Guwahati-781001

To Vaishnavi S.
Kapra, Hyderabad
Telengana

Sub: Furnishing of Information under RTI Act, 2005

Ref: Your RTI Application dated 04/04/2019, Regd. Vide ID No. 165/2019 dated

02/09/2019 and Forwarding letter No.15011/96/2016-Jus(AU) dtd

06.08.2019 by the Section Officer & CAPIO, Ministry of Law & Justice (Department of

Justice), Government of India.

Madam,

With reference to your RTI application, the information pertaining to your query is provided herein below:

Reply to query No.1 : Yes , in Assam there are Fast track Courts for cases dealing with crimes against women.

Reply to query No.2: To try cases u/s 376 IPC, three Fast Track Court have become functional from the year 2013 (three of then exiting courts of Additional District and Session Judge of Assam are earmarked as Fast Track Courts- copy enclosed). Later on, more Fast Track courts have become functional vide Government of Assam Notification No-JDJ/93/2018-ESTT-JUDL/5 dated 24/05/2018 (Copy enclosed).

Reply to query No.3: Available data for the period requested by you are given below: Statement showing number of cases relating to crime against women (Rape) pending as on 31/12/2016 in the subordinate courts under the jurisdiction of the Gauhati High Court:

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Yours faithfully,

Registrar(Judi) & PIO Gauhati High Court, Guwahati

Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV-4/2019/ <u>256</u> / RTI Dated 30th September, 2019

From Sri Dhrupad Kashyap Das Registrar (Judicial) & PIO Gauhati High Court Guwahati-781001

To Thirumalai Dasan K.
Flat D-15-14, KG Signature City,
200 ft Maduravoyai By Pass, Mogappair
Chennai, Tamilnadu -600095

Sub: Furnishing of Information under RTI Act, 2005

Ref: Your RTI Application dated 22/04/2019, Regd. Vide ID No. 167/2019 dated 02/09/2019 and Forwarding letter No.15011/96/2016-Jus(AU) dtd 02.08.2019 by the Section Officer & CAPIO, Ministry of Law & Justice (Department of Justice), Government of India.

Sir,

With reference to your RTI applications, the information pertaining to query is provided herein below:

Reply to guery No.1, 2, 3 and 4

The filing system of Gauhati High Court relating various cases are guided by the Gauhati High Court Rule,1967, while some are guided by Civil Procedure Code 1882, Criminal Procedure Code 1973, Indian Penal Code 1921 etc.

The Gauhati High Court Rule is available online at www.ghconline.gov.in (You may follow the link http://ghconline.gov.in/Document/GHCServiceRules1967-1.pdf. Other Act and Rules like Civil Procedure Code 1882, Criminal Procedure Code 1973, and Indian Penal Code 1921 are also available online in public domain.

Separate information on step by step procedure and / or guidelines to file the civil, criminal and writ petition, not being maintained, same could not be furnished.

Please note that under the RTI Act, 2005, information as it exists, only is to be provided.

Yours faithfully,

Registrar(Judi) & PIO Gauhati High Court, Guwahati

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THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.XXXV - 14/2018/ <u>257</u>/RTI Dated Guwahati, the 30th September, 2019

From

Sri Dhrupad Kashyap Das Registrar (Judicial) & PIO Gauhati High Court. Guwahati - 781001

To

The SPIO-cum-Under Secretary to the Government of Assam, Political (A) Department, Dispur, Guwahati, Assam – 781006.

Sub:

Request for information under Right to Information Act, 2005-regarding.

Ref:

RTI application by Mr. Venkatesh Nayak, New Delhi-110016 (copy enclosed), Regd. Vide

ID.No. 189/2019 dated 21/09/2018.

Sir,

With reference to the above, I am forwarding herewith a RTI application dated 12/09/2019 of Mr. Venkatesh Nayak, 55A, 3rd Floor, Siddarth Chambers-1, Kalu Sarai, New Delhi-110016, for providing information sought for by the applicant in guery No. 1 to 5 of his RTI application.

In case the information sought for by the applicant does not fall under your jurisdiction, it may, please, further be transferred/forwarded to the Public Authority under Section 6(3)(i) of the Right to Information Act, 2005, to whom the subject matter is more closely connected.

Certified that the necessary application fee is received by this Public Authority.

Encl: As stated above.

Yours faithfully

Registrar (Judl) & PIO Gauhati High Court, Guwahati

Memo No. No. HC.XXXV -14/2018/ <u>258</u> / RTI, Dated 30/09/2019

Copy to: Mr. Venkatesh Nayak, 55A, 3rd Floor, Siddarth Chambers-1, Kalu Sarai, New Delhi-110016, for query No. 1 to 5 of your RTI application, you are requested to approach the above PIO for getting the information. In respect of query No.6, a separate reply will be sent by this PIO. Regarding issue raised by you in respect of application fee, the matter shall be brought to the notice of appropriate authority.

> Registra Gauhati High







THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.XXXV - 01/2019/ 277 /RTI Dated Guwahati, the 17th October,2019

From

Sri Dhrupad Kashyap Das

Registrar (Judicial) & PIO

Gauhati High Court. Guwahati - 781001

То

Mr. Venkatesh Nayak

55A, 3rd Floor, Siddarth Chambers-1,

Kalu Sarai,

New Delhi-110016

Sub:

Information under Right to Information Act, 2005.

Ref:

Your RTI application dated Regd. Vide ID.No. 189/2019 dated 21/09/2018.

Sir,

With reference to the above and in continuation of this Registry's letter No. HC.XXXV - 14/2018/ 257-258 /RTI Dated 30/09/2019, the available information pertaining to your query is given herein below :

Reply to guery No. 6: The last statements received by this Registry from the concerned Foreigner Tribunals in Assam (Annexure- 1 to 10) and the statement of data related to Referred / Disposal / Pendency of cases in these Tribunals, as on 31/07/2019 (Annexure- 11), received from the office of the Additional Director General of Police (Border), Assam, is enclosed.

Encl: As stated above.

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Yours faithfully,

Registrar (Judl) & PIO Gauhati High Court, Guwahati

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